

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4354/2022

[Arising out of impugned final judgment and order dated 16-11-2021 in MS No. 5871/2020 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GYANESHWAR SINGH

Petitioner(s)

VERSUS

BOARD OF REVENUE U.P. LUCKNOW & ORS.

Respondent(s)

(IA No. 35636/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 35637/2022 - EXEMPTION FROM FILING O.T.

IA No. 35639/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s): Mr. Prem Prakash, AOR
Mr. Aditya Harsh, Adv.
Ms. Deepali Nanda, Adv.
Mr. Tarush, Adv.

For Respondent(s): Mr. Tanmaya Agarwal, AOR
Mrs. Aditi Agarwal, Adv.
Mr. Udit Bhardwaj, Adv.

Mr. Avinash Sharma, AOR
Ms. Akanksha Kapoor, Adv.
Mrs. Damyanti Juneja, Adv.
Mr. Gaurav Kumar, Adv.
Mr. Vijay Mittal, Adv.
Mr. Devendra Pandey, Adv.
Mr. Yajat Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Interim order passed earlier on 21.03.2022 shall

continue until further orders.

3. In the meanwhile, without being influenced by the order of the High Court dated 16.11.2021 in Misc. Case No.5871 of 2020, the Trial Court shall proceed and decide the civil suit bearing O.S. No.497 of 2017 on its own merit.

4. Liberty granted to the parties to make a mention after disposal of the civil suit.

5. List in due course.

(ABHINAV KUMAR)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)